

(1)

REPORT OF JOINT COMMITTEE CONSTITUTED IN O.A.
NO. 204/2024 (CZ) IN THE MATTER OF NARENDRA
SINGH BRADWAL V/S UNION OF INDIA & OTHERS ORDER
DATED 29.08.2024 PASSED BY HON'BLE TRIBUNAL

1. That Hon'ble National Green Tribunal has been pleased to passed order dated 29.08.2024 and constituted a joint committee consisting:-

- i. One representative from the Secretary (Environment) Jaipur, Rajasthan*
- ii. One representative from Secretary (Mines), Jaipur, Rajasthan.*
- iii. One Representative from Rajasthan State Pollution Control Board.*

Hon'ble Tribunal directed the aforesaid committee to visit the place and submit the factual and action taken report within in six week. The State Pollution Control Board will be a nodal agency for coordination and logistic support.

2. That in pursuance to order dated 29.08.2024 Department of Mines & Geology has appointed Superintending Mine Engineer (Vigilance) Jaipur, Secretary Environment and State Pollution Control Board has appointed Regional Officer, Jaipur (South). A copy of



the orders are submitted herewith and marked as **Annexure-1**.

3. That, thereafter, it has been decided that a joint inspection should be held by the joint committee as under:-


- i. Superintending Mine Engineer, Department of Mines & Geology, Jaipur.*
- ii. Regional Officer, Rajasthan State Pollution Control Board, Jaipur (South).*

In pursuance to aforesaid decision, a joint inspection was held on 03.12.2024. Prior to aforesaid joint inspection, committee try to inform to the applicant, but due to non-availability of details/contact number it was not possible. It is further submitted that, thereafter, a joint inspection was held on 03.12.2024 and it was observed that there are 16 number of units operating, out of them 8 units are engaged in cutting and polishing of Granite/Marble slabs, 6 units are Engineered Quartz Slab (Artificial Quartz Slab) and 2 units are Mineral Grinding. All the units are established on the land duly converted by competent authority for industrial purpose and having valid consent with the State



Board. All the units have adopted requisite pollution control measures. Water used in cutting process recycled and no waste water found discharged outside the premises. Slurry generated during cutting process used in land filling and/or sold to use in manufacturing of Ceramic Tiles. No site is allotted by District Administration for disposal of slurry, Dudu Industrial Federation has requested to District Administration to allot the land for disposal of slurry generated from the units. During visit, Joint Committee also observed slurry disposed in factory premises, slurry stored by private land owner at own land to sale and also found stored near NHAI/Village Road/Government land. Joint Committee also visited Peevda Talab, Village Gidhani and no slurry was found disposed nearby water body.

The committee also took photograph of the site inspection which are annexed along with joint inspection report. A copy of the joint inspection report dated 03.12.2024 along with Photograph is submitted herewith and marked as **Annexure-2**.



4. i.) State Pollution Control Board visited all the 16 units, out of them 8 Marble/Granite units, 6 Quartz units and 2 units are engaged in manufacturing of Mineral Grinding. All 16 units having valid consent and adopted pollution control measures.

ii.) State Board issued guidelines for Abatement of Pollution in Mineral Grinding Industry time to time. Two Mineral Grinding units M/s Shri Balaji Impex and M/s Shiva Mineral were found operative in the area. Consent to establish was granted by the State Pollution Control Board to M/s Shri Balaji Impex on 01.08.2012 as per prevailing siting guidelines dated 17.05.2012 after ensuring no abadi and water body within 500 mtrs. certificate issued by Tehsildar and Water Resource Department and land conversion for industrial use by competent authority and consent to establish to M/s Shiva Mineral granted on 11.06.2021 on converted land by the competent authority as per prevailing guideline dated 21.7.2020. A copy of the Guideline dated 17.05.2012 & 21.7.2020, land conversion order, Tehsildar and WRD



Certificate are submitted herewith and marked as **Annexure-3.**

iii.)14 units were found under non-compliances like as no record of slurry generation and disposal, withdrawal of ground water without CGWA permission and plantation less than 33% of the land area. A show cause notice for intended revocation of consent and closure direction has been issued. Copy of the show cause notice dated 05.12.2024 and site report is submitted herewith and marked as **Annexure-4.**

iV.)Dudu Industrial Federation has requested to District Administration to allot the land for disposal of slurry, State Board written a letter to ADM, Dudu to submit status of land allotment. SDM, Mojmabad has identified 4 ha. land at khasra no.705/45 village Palukhurd for dumping yard of Marble / Quartz slurry. A letter dated 04.12.2024 & SDM letter 06.12.2024 is submitted herewith and marked as **Annexure-5.**

v.)14 Units are engaged in withdrawal of ground water and not submitted CGWA Permission. A letter written to Regional



Director, CGWA, Jaipur with request to take appropriate action as per law. A letter dated 05.12.2024 submitted herewith and marked as **Annexure-6.**

Report is being submitted for kind perusal of Hon'ble Tribunal.



(Pratap Singh Meena)

Superintending Mine Engineer,
Department of Mines & Geology,
Jaipur.



(Neeraj Sharma)

(Regional Officer)
R.S.P.C.B., Jaipur
(South)

ANNEX-I

7



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

No. F.10 (649) RPCB/Legal/NGT/2024/ 1192

Date: 09/10/2024

✓ Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South)
Email: - ro.jaipursouth@gmail.com

Supt. SO
09/10/24

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 29.08.2024 passed in Original Application No. 204/2024 (CZ), Narendra Singh Bradwal V/s The Union of India & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT has passed an order dated 29.08.2024 and directed inter-alia as follow:-

7. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

- (i) One representative from Secretary (Environment), Jaipur, Rajasthan.
- (ii) One representative from Secretary (Mines), Jaipur, Rajasthan.
- (iii) One representative from Member Secretary, Rajasthan State Pollution Control Board

8. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

In light of above Tribunal order, you are hereby nominated as member of the committee as well as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT dated 29.08.2024. Copy of Hon'ble NGT order dated 29.08.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –

1. Secretary, Department of Environment & Climate Change, Jaipur, Rajasthan.
2. Secretary, Department of Mines & Petroleum, Jaipur, Rajasthan.

Member Secretary

Signature valid

Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2024.10.08 22:59:14 IST
Reason: Approved



2

राजस्थान सरकार
खान पद धरोलियाम विभाग

क्रमांक: प.11(1)(476)खान/पुप-2/2023-05872
जयपुर, दिनांक :

श्रीमान/श्रीमती (सम्बोधन),

खान पद धरोलियाम विभाग,

जयपुर (राज.)।

विषय- ऑरिजिनल ऐप्लीकेशन संख्या 204/2024 (पीजेड) नरेश सिंह बरवाल
बनाम भारत राय व अन्य समक्ष मानवीय पुनर्बीटी, गणाल।

संदर्भ- राजस्थान प्रदूषण नियंत्रण मण्डल का पत्र क्रमांक. 1192-1194 दिनांक
09.10.2024

महोदय,

उपरोक्त विधुत्सर्जित लेख है कि ऑरिजिनल ऐप्लीकेशन संख्या 204/2024
(पीजेड) नरेश सिंह बरवाल बनाम भारत राय व अन्य में मानवीय पुनर्बीटी द्वारा पारित
आदेश दिनांक 29.08.2024 के क्रम में शीतल ऑफिसर, आर.ए.पी.सी.पी. की कमेटी को
सदस्य नियुक्त किया गया है।

आत संदर्भित राजस्थान प्रदूषण नियंत्रण मण्डल के पत्र की प्रति आशुपक
कायदाही है व खान कर प्रेषित है।

धन्यवाद- वरुण/कलिंगिया (पीजेड ई-मेल)।

महोदय,
(गोपनीय विषय)
संयुक्त विधि परामर्शी

Signature Not Verified

Digitally signed by Galendra Singh
Designation : Joint Legal
Remembrancer
Date: 2024.10.10 17:51:20 IST
Reason: Approved



Ref No. : 11085083

(9)

राजस्थान सरकार
पर्यावरण एवं जलवायु परिवर्तन विभाग

क्रमांक: प.12(60)पर्या./ 2024-00926

जयपुर, दिनांक 19.09.2024

कार्यालय आदेश

माननीय नेशनल ग्रीन ट्रिब्यूनल, भोपाल में लंबित Original Application No. 204/2024(CZ), नरेन्द्र सिंह ब्रदवाल बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 29.08.2024 की पालना गठित संयुक्त समिति में सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, राजस्थान सरकार की ओर से प्रतिनिधित्व करने एवं मौका मुआयना कर तथ्यात्मक एवं क्रियान्विति रिपोर्ट बनाने हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर (दक्षिण) को एतद् द्वारा नियुक्त किया जाता है।

उक्त आदेश सक्षम स्तर से अनुमोदित है।

(बीजो जॉय)
विशिष्ट शासन सचिव

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. उप सचिव, अतिरिक्त मुख्य सचिव, पर्यावरण एवं जलवायु परिवर्तन विभाग, जयपुर।
2. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर।
3. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मंडल, जयपुर (दक्षिण)।
4. रक्षित पत्रावली।

विशिष्ट शासन सचिव

Signature Not Verified

Digitally Signed by Bijo Joy
Designation : Special
Secretary To Government
Date :19-09-2024 01:35:11

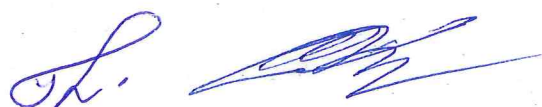
मौका निरीक्षण रिपोर्ट

माननीय राष्ट्रीय हरित प्राधिकरण, सेन्ट्रल जोन, भोपाल में विचाराधीन ओ.ए. नं. 204/2024 (CZ) नरेन्द्र सिंह ब्रदवाल विरुद्ध यूनियन ऑफ इण्डिया एवं अन्य मे पारित आदेश दिनांक 29.08.2024 के द्वारा संयुक्त कमेटी का गठन कर वास्तविक एवं कार्यवाही रिपोर्ट प्रस्तुत करने के आदेश जारी किये गये। जिसकी पालना में संयुक्त कमेटी के निम्न सदस्यों द्वारा दिनांक 03.12.2024 को मौका निरीक्षण किया गया :-

1. अधीक्षण खनिज अभियन्ता (सतर्कता) खान एवं भू विज्ञान विभाग जयपुर।
2. क्षेत्रीय अधिकारी, प्रतिनिधि राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर (दक्षिण) एवं पर्यावरण विभाग जयपुर।

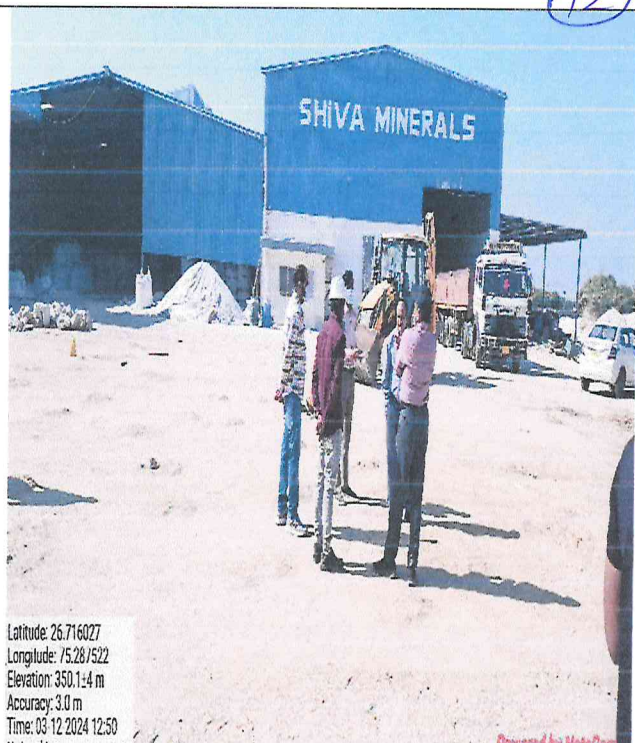
निरीक्षण से पूर्व शिकायतकर्ता से सम्पर्क करने का प्रयास किया गया लेकिन सूचना उपलब्ध नहीं होने के कारण सम्पर्क नहीं हो पाया। संयुक्त कमेटी द्वारा मौका निरीक्षण किया गया। निरीक्षण के दौरान मौके की वास्तविक स्थिति निम्नानुसार पायी गयी :-

1. शिकायतकर्ता द्वारा आवेदन में बताये गये उद्योगों का निरीक्षण किया गया। निरीक्षण के दौरान सभी 16 उद्योग संचालित पाये गये जिनमें से 08 उद्योग मार्बल एवं ग्रेनाइट कटिंग, 06 उद्योग क्वार्टज स्लेब एवं 02 उद्योगों में क्वार्टज दाना बनाया जाता है।
2. सभी उद्योग राजस्व विभाग से संपरिवर्तित भूमि (औद्योगिक) प्रयोजनार्थ करवाकर स्थापित की गयी है।
3. सभी उद्योग राजस्थान प्रदूषण नियंत्रण मण्डल से वैद्य सम्मति प्राप्त कर संचालित है।
4. उद्योगों में कटिंग प्रोसेस से निकलने वाले पानी को सेटलिंग टैंकों के माध्यम से पुनः काम में लिया जाता है, औद्योगिक उच्छिष्ट का निस्त्राव उद्योग परिसर के बाहर नहीं देखा गया।
5. मार्बल, ग्रेनाइट एवं क्वार्टज स्लेब बनाने, कटिंग एवं पॉलिशिंग के दौरान पानी का उपयोग किया जाता है एवं निकलने वाली स्लरी को सेटलिंग टैंकों में इकट्ठा कर पानी को पुनः चक्रण विधि द्वारा काम में लिया जाता है। इन उद्योगों से निकलने वाली स्लरी को कुछ उद्योगों द्वारा स्वयं के परिसर में लैंड फिलिंग के लिये काम में लिया जाता है, कुछ उद्योग एवं निजी खातेदारों द्वारा स्वयं की भूमि पर डम्पिंग यार्ड बनाकर स्लरी इकट्ठी करके मोरबी गुजरात स्थित टाईल्स उद्योगों को उपयोग में लेने हेतु बेचा जाता है। निरीक्षण के दौरान कुछ स्थानों पर स्लरी इधर-उधर हाईवे के पास, संपर्क सड़क एवं सरकारी भूमि पर डाली हुई देखी गयी।
6. संयुक्त कमेटी द्वारा गिदानी गांव के पास स्थित पीवणा तालाब का मौका निरीक्षण किया गया। निरीक्षण के दौरान तालाब के आस-पास एवं किनारों पर मार्बल स्लरी डाली हुयी नहीं देखी गयी।

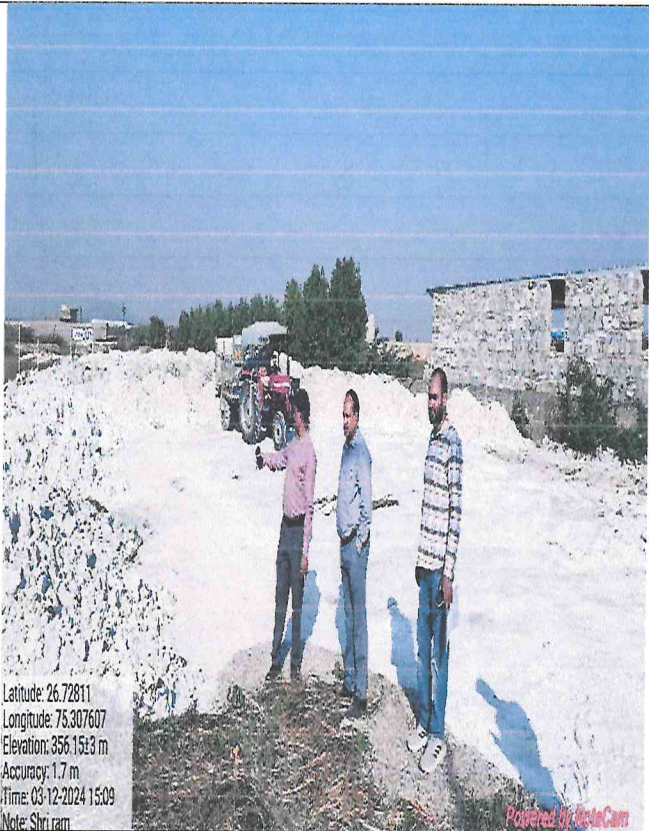




Plantation in M/s Shri Ram Mega Structure Pvt. Ltd.



M/s Shiva Minerals



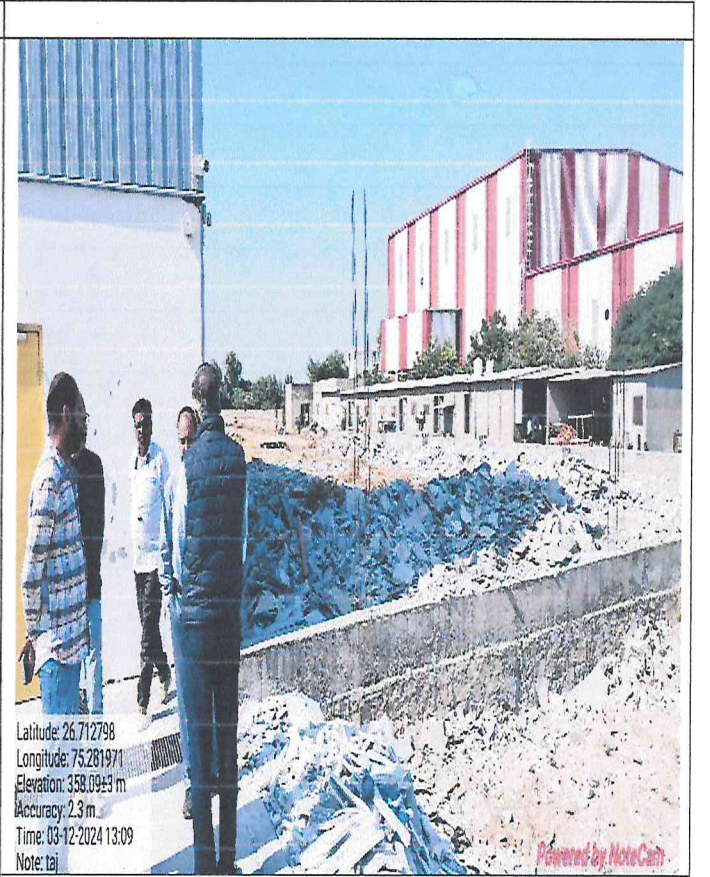
Slurry lagoon in M/s Shri Ram Mega Structure Pvt. Ltd.



Plantation in M/s Pacific Quartz Surface



Slurry Stored for land fill in M/s SBE Stones International Pvt. Ltd.



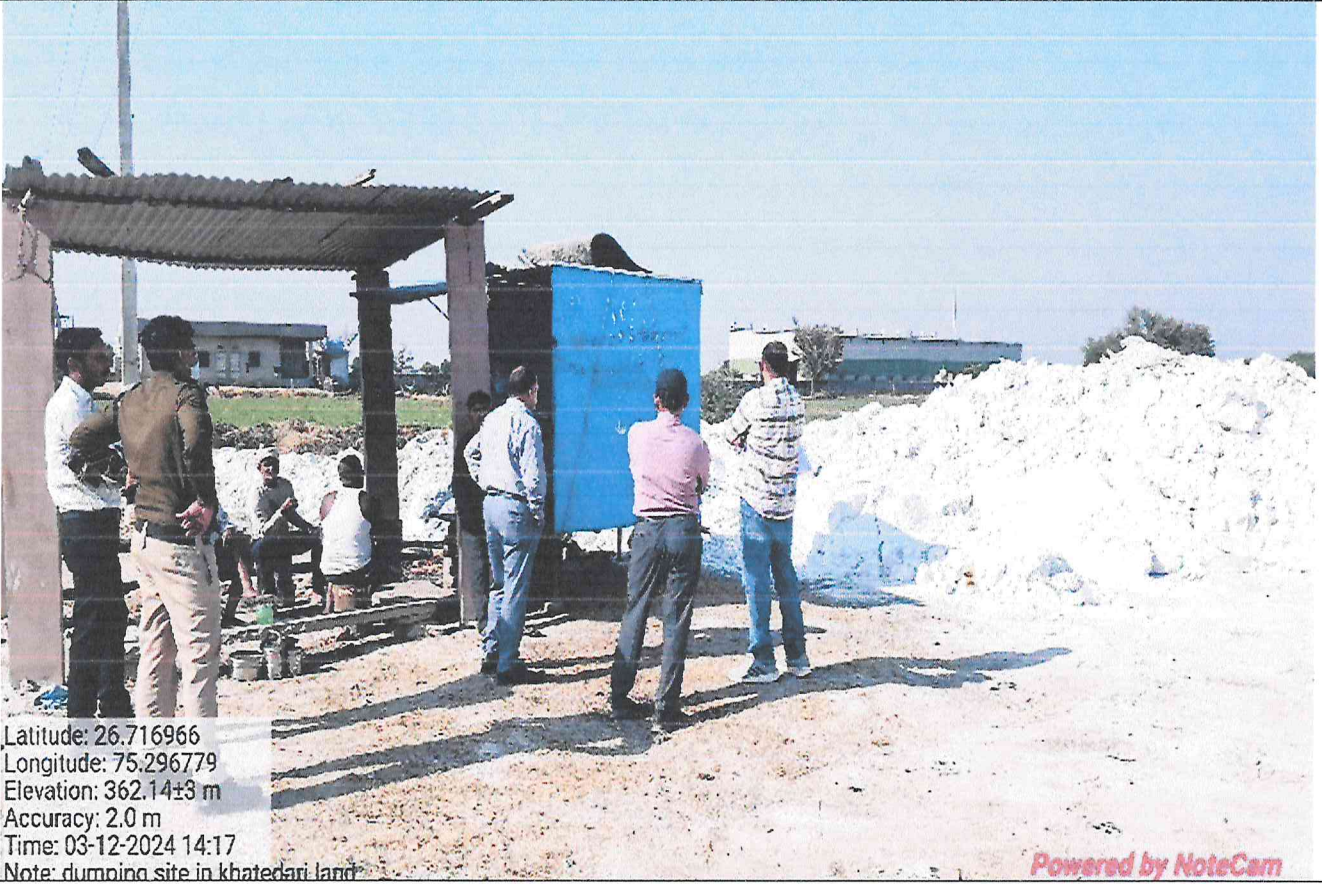
Stone waste stored in M/s Taj Granite Pvt. Ltd.



PeevnaTalab in Village Gidhani



Slurry stored in M/s Taj Granite Pvt. Ltd.



Latitude: 26.716966
Longitude: 75.296779
Elevation: 362.14±3 m
Accuracy: 2.0 m
Time: 03-12-2024 14:17
Note: dumping site in khatedari land

Powered by NoteCam

Slurry Stored in own Khatedari Land for sale

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur

**Guidelines for Abatement of Pollution in
Mineral Grinding Industry**

(Amended in May, 2012)

Date 17.05.2012

No. F.14 (38) Policy/RPCB/Plg./6840-71

1 INTRODUCTION

Rajasthan is rich in non-metallic and industrial minerals. The minerals found in the state include Limestone, Dolomite, Lignite, Barytes, Calcite, Clay, Emerald, Feldspar, Emerald, Fluorite, Garnet, Gypsum, Potash, Rock-Phosphate, Silica sand, Siliceous Earth, Soapstone, Wollastonite, Marble, Granite, Sand stone and Slates.

The process of the mineral grinding industry involves generation of harmful air pollutants and requires water in the process and hence it has been categorized as red category industry. It is, therefore, mandatory that mineral grinding industry must adopt appropriate measures to prevent discharge of pollutants in the air and water and must also have adequate arrangement for scrubbing the particulate matter in the premises of the industry itself.

Any project proponent intending to establish a mineral grinding industry must seek prior consent to establish under the Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 before taking any step for establishing the industry. Likewise,

after establishing the industry, the project proponent must seek prior consent to operate before commissioning the plant. (16)

2 COMPETENT AUTHORITY

As per delegation of powers implemented by the Board the competent authority to grant or refuse consent to establish and consent to operate to small and tiny scale mineral grinding unit, except asbestos units, is the Regional Officer. For all other units the competent authority is the Head Office.

Description	Size/ Scale	Competent authority
Mineral Grinding units except asbestos units	Small and tiny scale unit*	Regional Officer
	All other units*	Head Office

*The classification of industries in large/ medium/ small/ tiny scale shall be as notified by the Industry Department.

However, when a consent application is refused by Regional Officer the decision on the application submitted subsequently is taken by the Head Office.

3 LOCATION OF THE INDUSTRY

3.1 Land

A Mineral Grinding Industry can be established on a land owned by the promoter (this also includes land taken on lease or agreement for at least 10

years). If the proposed land is outside the industrial estate developed and maintained by RIICO, following conditions must also be satisfied:-

- 3.1.1 The plant and machinery be not located within a radius of 500 meter (aerial distance) from *abadi* area of any revenue village as defined under the provisions of Land Revenue Act.

Explanation – Revenue village is the village or Dhani notified as such by Revenue Department of the State Government and the distance is to be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.

- 3.1.2 The distance (aerial) of the plant & machinery from the State/ National Highway must be at least 100 meters, and from other roads at least 50 meters.

Explanation – Distance is to be measured from the boundary of the road, to be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.

- 3.1.3 The distance (aerial) of the plant & machinery must be at least 500 meters from National Park & Sanctuaries, and 100 meters from Reserve Forest/Protected Forest.

Explanation- In cases where the claimed distance is equal or marginally more than the above limit, the distance is to be verified by the concerned Forest Officer not below the rank of

Range Officer in the model format enclosed as annexure -II and/or annexure -III as the case may be. (18)

3.1.4 The distance (aerial) of the nearest point of the plant & machinery must be at least 500 meters from any Prominent Public Sensitive places/ Prominent Places of Worship/ School/ Hospital/ Community Parks/ Notified Archaeological Monuments.

Explanation- To be verified by concerned revenue officer not below the rank of Tehsildar in the model format enclosed as annexure -I.

3.1.5 The distance (aerial) of the nearest point of the plant & machinery must be atleast 500 meters from the water body located in the down-stream side. However, if mineral grinding industry is likely to have adverse effect on catchment area of the water body or is likely to obstruct the flow path of a natural stream, drain, nullah, river etc. even if the land is located beyond 500 metre from such water body, permission shall not be granted to establish industry on such land.

Explanation - The distance from water body must be verified by concerned Assistant Engineer, Water Resources Department (Irrigation) in the format enclosed as annexure - IV.

3.1.6 The minimum area of land should be such that after establishing plant and machinery and leaving sufficient space for material stock

and movement of vehicles, enough space is available all around for planting at least two rows of trees and shrubs along the periphery. (197)

Provided that in case the land is located within the industrial estate developed and maintained by RIICO, the project proponent must submit a copy of certificate issued by the RIICO that the land has been allotted for setting up a mineral grinding industry on it or the land allotment letter must have a specific mention to this effect.

4 POLLUTION CONTROL MEASURES REQUIRED

A brief list of measures to be adopted is as under:

- 4.1 All jaw crushers, pulverisers, granulators must be installed inside enclosures.
- 4.2 The enclosures around jaw crushers, pulverisers and granulators must be rigid and fitted with self-closing doors and close-fitting entrances and exits.
- 4.3 Where conveyors pass through the enclosures, flexible covers must be installed at entries and exits of the conveyors to the enclosure.
- 4.4 Outlets of pulverisers must be attached to pulse jet type fabric bag filters.
- 4.5 All rotary screens must be fully enclosed in housing. Screen houses must be rigid and reasonably dust tight.
- 4.6 Where containment of dust within the screen house structure is not successful, then a dust extraction and collection system, attached to pulse jet type fabric bag filters must be provided.
- 4.7 For better environmental protection practices, the energy efficiency and production efficiency must be maximized. For this purpose

effective belt scraper such as the pre-cleaner blades made of hard wearing materials and provided with pneumatic tensioner, or equivalent device, should be installed at the head pulley of designated conveyor as required to dislodge fine dust particles that may adhere to the belt surface and to reduce carry back of fine materials on the return belt. Bottom plates should also be provided for the conveyor unless it has been demonstrated that the corresponding belt scraper is effective and well maintained to prevent falling material from the return belt.

4. 8 Except for those transfer points which are placed within a fully enclosed structure such as a screen house, all transfer points to and from conveyors must be attached to bag filters or other pollution control equipment.

4. 9 Openings for any enclosed structure for the passage of conveyors should be fitted with flexible seal.

4. 10 Suitable storage silos of adequate capacity must be constructed for collection and storage of the mineral powder so as to prevent fugitive emissions due to material fall from conveyer belts and during material handling.

4. 11 Wherever feasible, free falling transfer points from conveyors to stockpiles should be fitted with flexible curtains or be enclosed with chutes designed to minimize the drop height.

4. 12 All open stockpiles for mineral aggregates of size in excess of 5 mm must be kept sufficiently wet by spraying water (preferably recycled water). The stockpiles of mineral aggregates 5 mm in size or less must be suitably covered to ensure that the same is not carried away (or whipped out) by the wind.

4. 13 Scattered piles gathered beneath belt conveyors, inside and around enclosures must be cleared regularly.

- 4.14 The mineral powder during process within the plant must be transferred pneumatically through chutes.
- 4.15 The handling and storage of the dust collected by the dust collection system should not cause any fugitive particulate emissions.
- 4.16 Trucks carrying finished material bags must be covered with tarpaulin.
- 4.17 A high standard of housekeeping should be maintained. Any piles of materials accumulated on or around the relevant plant shall be cleaned up regularly and disposed off appropriately.
- 4.18 The ground within the premises must be cleaned and wetted regularly.

5 PLANTATION FOR ENVIRONMENTAL CARE

For conserving environment from adverse effect of emissions, the industry must ensure that:-

- 5.1 Minimum 33% of the land on which industry is established or proposed to be established is covered by plantation.
- 5.2 At least two rows of tall trees and shrubs of suitable species are planted along the boundary on all the sides. The two rows of plants will also have lower canopy of shrubs and upper canopy of trees.
- 5.3 If the soil is not fit for plantation, the project proponent will import soil and ensure that saplings with minimum height of 5 feet are planted.
- 5.4 The plantation is carried out as per guidelines issued by the Board vide circular dated 15.7.04 (Annexure-V). A typical lay out of the plantation is at Annexure VIII.

- 6.1 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
- 6.2 In case the industry intends to use ground water more than 25 kilolitres/ day, the industry must obtain prior permission from the competent authority (Central Ground Water Authority) for withdrawal of ground water.
- 6.3 The application for consent and reply to notices etc. must be furnished by owner (including lawfully empowered attorney for such purpose) of the industry. Where the owner of the industry is a Juristic person (Company, Firm, Association etc.), the applications must be filed/ information must be furnished under the seal and signature of a person authorized for such purpose and the document confirming the authorization must be attached.
- 6.4 Provided further that the criteria with regard to location of the industry mentioned in para 3 (Location of the industry) shall not be applicable for the existing mineral grinding industries which have been established after obtaining valid consent from the State Board prior to issuance of these guidelines and do not intend to expand capacity.
- 6.5 Provided also that in case of industries established after seeking consent from the State Board, the consent shall not be renewed if it is found that:-
- (i) The local community has been experiencing the air pollution from the emissions, and/ or
 - (ii) The water flow to the water body in the downstream is getting obstructed, and/ or

(iii) The project proponent has failed to comply with conditions laid down in the consent.

7 PROCEDURE TO APPLY FOR CONSENT TO ESTABLISH

The application for consent to establish before establishing a new plant or expansion of an existing plant must be preferred in prescribed form alongwith following documents:-

- 7.1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 7.2 Declaration on Rs. 10/- non judicial stamp paper duly attested by notary public (As per Annexure VI).
- 7.3 Project report of proposed plant including all costs duly attested by Chartered Accountant.
- 7.4 Details of various sources of air pollution and proposal on technology and equipments for pollution control measures (feasibility report should be enclosed).
- 7.5 Ownership documents for land/ lease deed.
- 7.6 Land conversion letter/ land allotment letter or permission from local body.
- 7.7 Layout plan showing the location of plant and machinery and the green belt giving to the scale dimensions and also specifying the width of green belt.
- 7.8 Location plan of proposed site showing distance from road and nearest abadi.
- 7.9 Copy of Partnership deed/ MOU & Article of Association as the case may be.

- (24)
- 7.10 Action plan for green belt development.
 - 7.11 Permission of CGWA, in case of mineral grinding unit involving wet grinding process and consuming water more than 25 kilo liter per day (kld).
 - 7.12 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate to the competent authority mentioned at para 2.

8. PROCEDURE TO APPLY FOR FIRST CONSENT TO OPERATE

The application for consent to operate must be filed after establishing the plant and atleast four months before the date of expiry of period of consent to establish failing which additional consent fees will be payable as per provisions of the rules.

The application for consent to operate must be preferred in prescribed form alongwith following documents:-

- 8.1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 8.2 Declaration on Rs. 10/- non judicial stamp paper (as per annexure VI).
- 8.3 Investment certificate issued by Chartered Accountant (As per annexure VII)
- 8.4 Report of compliance of all the conditions of consent to establish.
- 8.5 Copy of requisite documents required with consent to establish as per Para 7, if not submitted earlier.

- (23)
- 8.6 Status of implementation of the action plan for green belt development, i.e., the number of plants planted, area covered by plantation, area yet to be covered by plantation etc.
 - 8.7 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate either to the competent authority mentioned at para 2 or to the Regional Officer.

9 PROCEDURE TO APPLY FOR RENEWAL OF CONSENT TO OPERATE

The application for renewal of consent to operate must be filed atleast four months before the date of expiry of period of consent to operate failing which additional consent fees will be payable as per provisions of the rules. The application for renewal of consent to operate must be preferred in prescribed form alongwith following documents:-

- 9.1 Requisite consent fee as prescribed under the Rajasthan Air (Prevention & Control of Pollution) Rules, 1983 and/ or Rajasthan Water (Prevention & Control of Pollution) Rules, 1975.
- 9.2 Requisite Declaration on Rs. 10/- non judicial stamp paper (as per annexure VI).
- 9.3 Investment certificate issued by Chartered Accountant (As per annexure VII)
- 9.4 Report of compliance of conditions of consent to operate.

- 9.5 Status of implementation of the action plan for green belt development i.e. the number of plants planted, number of plants surviving, area already covered by plantation etc.
- 9.6 Copy of periodical reports submitted (As per Para 10).
- 9.7 Document confirming the authorization of signatory of the application form and enclosures.

Note – The application form and enclosures must be submitted in triplicate either to the competent authority mentioned at para 2 or to the Regional Officer.

10 PERIODICAL REPORTS REQUIRED TO BE SUBMITTED TO THE STATE BOARD

Following periodical reports must be submitted to the Board. Failure to submit these reports shall be treated as non-compliance for the purpose of future consents.

- 10.1 Quarterly compliance report of consent conditions to the competent authority.
- 10.2 Quarterly Ambient Air Quality Monitoring Report to the competent authority.
- 10.3 Annual Environment Statement to the competent authority.
- 10.4 Annual consolidated reports of all the above (10.1 to 10.3) on or before 31st March each year.

11 CONSEQUENCE OF DEFAULTING COMPLIANCE OF GUIDELINES

If any non-compliance is observed during the operations, notice under section 31(A) of the Air Act, 1981 will be issued and proponent will be directed to rectify the non-compliance within specified period. If non compliances are found to be continuing even after show cause notice, the consent will be revoked/ refused and closure directions will be issued under section 31(A) of the Air Act, 1981 forthwith. The owner will also be liable for criminal prosecution.

12 CONDITIONS FOR REVOCATION OF CONSENT

The consent granted will be revoked if it is found that:-

- 12. 1 It has been obtained by misrepresentation of facts.
- 12. 2 The industry defaults in Pollution Control Measures.
- 12. 3 If found that the raw material is procured from illegal sources.
- 12. 4 The industry defaults in furnishing of annual information even after expiry of 30 days from the prescribed period.

Further, in case of an industry established after obtaining consent from the Board, the consent may not be renewed without appropriate legal action if it is found that:-


- a. The local community has been experiencing air pollution from the emissions.
- b. The project proponent has failed in compliance of the conditions laid down in the consent.

The annexure referred in the guideline are enclosed.

All concerned are directed to ensure strict compliance of the guidelines while dealing with the issues related with the mineral grinding industry.

These guidelines are being issued in supersession to all previous guidelines.

This bears approval of the competent authority.


(Dr. D. N. Pandey)
Member Secretary

No. F.14 (38)Policy/RPCB/Plg./6840-71

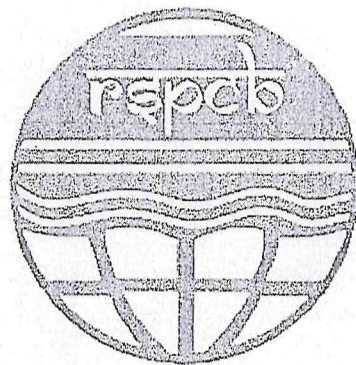
Date 17.05.2012

Copy to following for information and necessary action:-

1. P.S. to Chairperson, Rajasthan State Pollution Control Board, Jaipur.
2. P.A. to Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
3. Chief Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur.
4. Chief Scientific Officer, Rajasthan State Pollution Control Board, Jaipur.
5. Group In charge, ADM/ CCC/ Cess/ CPM/ Hotel/ Mine/ MUID/ PAAC/ SCMG/ SWMC/ TCD/ VTR, RPCB, Jaipur.
6. Law Officer I/II, RPCB, Jaipur.
7. Regional Office, RPCB, Alwar/ Balotra/ Bharatpur/ Bhilwara/ Bikaner/ Chittorgarh/ Jaipur/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.
8. ACP, Rajasthan State Pollution Control Board, Jaipur with request to display on web site.


Chief Environmental Engineer

**GUIDELINES FOR ABATEMENT &
CONTROL OF POLLUTION IN
“MINERAL GRINDING INDUSTRY”**



2020

RAJASTHAN STATE POLLUTION CONTROL BOARD

4, INST. AREA, JHALANA DOONGARI, JAIPUR-302004

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

Guidelines for Abatement and Control of Pollution in Mineral Grinding Industry

No. F14 (38)Policy/PCB/PLG/ 4430- 4462 Date: 21-7-2020

After examining representation received from various stakeholders about prevailing guidelines for establishment of mineral grinding units and for installation of pollution control measures by new & existing mineral grinding units, issued vide no. F.14(38)Policy/PCB/Plg./SCMG(Gen-18)/654 dated 16/07/2014, the Rajasthan State Pollution Control Board, in supersession of previous guidelines and subsequent related office orders, hereby issues fresh guidelines for establishment of new mineral grinding units and required pollution control measures with new as well as existing mineral grinding units.

1. GENERAL

- i) New mineral grinding unit may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of mineral grinding unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of mineral grinding unit.
- ii) Mineral grinding units may also be established and operated within a valid mining lease area issued by the Department of Mines & Geology Govt. of Rajasthan. The Project Proponent will be required to apply separately for consent to establish / consent to operate for the mineral grinding unit. However, Consent to Operate to such mineral grinding units will be coterminous with the validity of mining lease deed.
- iii) Renewal of consent to operate to existing mineral grinding unit on land converted/allotted for industrial use or on own *Khatedari*

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

land up to an area not exceeding one acre (for which conversion is not required under Rule 6 of the Rajasthan Land Revenue Rules, 2007 and subsequent Notification of Revenue (Group-6) Department, Government of Rajasthan dated 06/10/2016) shall be considered for establishment and operation of mineral grinding unit subject to adequacy of Pollution Control Measures.

- iv) In case the land is located within the industrial estate developed and maintained by RIICO, District Industries Centers and Industrial Areas developed by other agencies with the approval of competent authority (SEZ etc.) the project proponent shall submit a copy of certificate issued by the concern authority (RIICO, DIC, other developers) that the land has been allotted for setting up a mineral grinding industry on it or the land allotment letter must have a specific mention to this effect.
- v) Mineral Grinding Industries can also be established on a land taken on rent or lease agreement. Such land should meet out the criteria as mentioned at point no. i or iii or iv above, as the case may be.
- vi) In cases where capacity of existing mineral grinding unit is proposed to be enhanced by installing additional plant and machinery or otherwise (except replacement), it will be treated as the case for establishment of new mineral grinding unit. The matters of consent to establish for expansion shall be considered in following manner:-
 - (a) The application for expansion of existing mineral grinding unit operating on land converted or allotted for industrial use shall be considered subject to adequacy of Pollution Control Measures.
 - (b) The application for expansion of existing mineral grinding unit operating within a valid mining lease shall be considered subject to adequacy of Pollution Control Measures.

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

- vii) The mineral grinding unit shall also be required to comply with provisions laid down in all other related laws in force. The Consent to Establish/Consent to Operate issued under the Air Act and Water Act is limited to control of pollution and statutory provisions contained in these acts and does not absolve project proponent from other statutory obligations prescribed under any other law or instrument.
- viii) If competent authority for land conversion, on the basis of distance or any other issue, cancels prevailing land conversion and intimates to the Board about cancellation of land conversion, then consent to establish or operate, as the case may be, shall be revoked and/or refused in accordance with the laws by the Board and the competent authority for land conversion shall be solely responsible to take necessary action for removal of the mineral grinding unit.
- ix) Similarly, in case of cancellation of mining lease, consent to establish or consent to operate, as the case may be, issued under provisions of Air Act, 1981 and/or Water Act, 1974 for adequacy of pollution control measures shall be revoked/refused in accordance with the laws by the State Board after receipt of information from Mining department. The Department of Mines & Geology shall be solely responsible for removal of mineral grinding unit from such mining lease.

2. POLLUTION CONTROL MEASURES REQUIRED TO BE PROVIDED BY MINERAL GRINDING UNIT

List of measures to be adopted is as under:-

- All jaw crushers, pulverisers, granulators must be installed inside enclosures.
- The enclosures around jaw crushers, pulverisers and granulators must be rigid and fitted with self-closing doors and close-fitting entrances and exits.

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- Where conveyors pass through the enclosures, flexible covers must be installed at entries and exits of the conveyors to the enclosure.
- Outlets of pulverisers must be attached to pulse jet type fabric bag filters.
- All rotary screens must be fully enclosed in housing. Screen houses must be rigid and reasonably dust tight.
- Where containment of dust within the screen house structure is not successful, then a dust extraction and collection system, attached to pulse jet type fabric bag filters must be provided.
- For better environmental protection practices, the energy efficiency and production efficiency must be maximized. For this purpose, effective belt scraper such as the pre-cleaner blades made of hard wearing materials and provided with pneumatic tensioner or equivalent device should be installed at the head pulley of designated conveyor as required to dislodge fine dust particles that may adhere to the belt surface and to reduce carry back of fine materials on the return belt. Bottom plates should also be provided for the conveyor unless it has been demonstrated that the corresponding belt scraper is effective and well maintained to prevent falling material from the return belt.
- Except for those transfer points which are placed within a fully enclosed structure such as a screen house, all transfer points to and from conveyors must be attached to bag filters or other pollution control equipment.
- Openings for any enclosed structure for the passage of conveyors should be fitted with flexible seal.
- Suitable storage silos of adequate capacity must be constructed for collection and storage of the mineral powder so as to prevent fugitive emissions due to material fall from conveyer belts and during material handling.

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4, Institutional Area, Jhalana Doongri, Jaipur.

- Wherever feasible, free falling transfer points from conveyors to stockpiles should be fitted with flexible curtains or be enclosed with chutes designed to minimize the drop height.
- All open stockpiles for mineral aggregates of size in excess of 5 mm must be kept sufficiently wet by spraying water (preferably recycled water). The stockpiles of mineral aggregates 5 mm in size or less must be suitably covered to ensure that the same is not carried away (or whipped out) by the wind.
- Scattered piles gathered beneath belt conveyors, inside and around enclosures must be cleared regularly.
- The mineral powder during process within the plant must be transferred pneumatically through chutes.
- The handling and storage of the dust collected by the dust collection system should not cause any fugitive particulate emissions.
- Trucks carrying finished material bags must be covered with tarpaulin.
- A high standard of housekeeping should be maintained. Any piles of materials accumulated on or around the relevant plant shall be cleaned up regularly and disposed off appropriately.
- The ground within the premises must be cleaned and wetted regularly.

Following parameter shall be complied with the mineral grinding units :-

Parameter	Standards
Suspended Particulate Matter (SPM)	Quantitative standards of SPM : The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a mineral grinding unit shall not exceed 600 µg/m ³ .

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

Quartz grinding units shall comply with the orders passed by Hon'ble Supreme Court in the matter of Writ Petition No. 110 of 2006, People's Rights & Social Res. Centre & Ors. V/s Union of India & Others. Quartz grinding units shall install additional pollution control measures as per the recommendations of CPCB. (Annex. I)

3. PLANTATION FOR ENVIRONMENTAL CARE

For conserving environment from adverse effect of emissions, the industry must ensure that:-

- Minimum 33% of the land on which industry is established or proposed to be established is covered by plantation.
- At least two rows of tall trees and shrubs of suitable species are planted along the boundary on all the sides. The two rows of plants will also have lower canopy of shrubs and upper canopy of trees.
- The plantation is carried out as per guidelines issued by the Board vide circular dated 15.7.04 (Annexure-II). A typical layout of the plantation is at Annexure III.

4. GENERAL CONDITIONS

- A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the unit.

5. PROCEDURE TO APPLY FOR CONSENT TO ESTABLISH

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

The application for consent to establish before establishing a new plant or expansion of an existing plant must be preferred in prescribed form alongwith following documents:-

- Application for Consent to Establish shall be submitted on line through RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> alongwith prescribed documents and consent fees.
- All the documents as per the checklist available at the RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> should be attached with the applications for consent to establish.
- RPCB MIS is accessed through SSO login.

6. PROCEDURE TO APPLY FOR FIRST CONSENT TO OPERATE

The application for Consent to Operate must be filed after establishing the plant and atleast four months before the date of expiry of period of consent to establish whichever is earlier, failing which additional consent fees will be payable as per provisions of the rules.

- Application for Consent to Operate shall be submitted on line through RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> alongwith prescribed documents and consent fees.
- All the documents as per the checklispt available at the RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> should be attached with the application for consent to operate.
- RPCB MIS is accessed through SSO login connected with the unit only.

7. PROCEDURE TO APPLY FOR RENEWAL OF CONSENT TO OPERATE

The application for renewal of consent to operate must be filed atleast four months before the date of expiry of period of consent to operate

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

failing which additional consent fees will be payable as per provisions of the rules.

- Application for renewal of Consent to Operate shall be submitted on line through RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> alongwith prescribed documents and consent fees.
- All the documents as per the checklist available at the RPCB MIS <http://rpcbmis.environment.rajasthan.gov.in> should be attached with the application for renewal of consent to operate.
- RPCB MIS is accessed through SSO login connected with the unit only.

All concerned are directed to ensure strict compliance of the guidelines while dealing with the issues related with the mineral grinding industry.

These guidelines are being issued in supersession to all previous guidelines.

This bears approval of the competent authority.


Member Secretary

No. F.14 (38)Policy/RPCB/Plg./ 4430-4462

Dated : 21-7-2020

Copy to following for information and necessary action:-

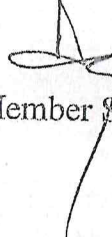
1. P.S. to Chairperson, Rajasthan State Pollution Control Board, Jaipur.
2. Addl. P.S. to Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
3. Chief Environmental Engineer, Rajasthan State Pollution Control Board, Jaipur.
4. Chief Scientific Officer, Rajasthan State Pollution Control Board, Jaipur.
5. Group Incharge, Policy & Planning/BMW, E-Waste, MSW & ECC/ Textile/ CPP/HOGM/MUID/SCMG & DS/Mines/Hazardous Waste/

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur.

PDF & Projects/Liquid Waste & Plastic Waste/IT/CD, Rajasthan State Pollution Control Board, Jaipur.

6. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Alwar/Balotra/Bharatpur/ Bhilwara/Bhiwadi/Bikaner/ Chittorgarh/ Jaipur(North/South)/Jodhpur/Kishangarh/Kota/Pali/Sikar /Udaipur.
7. Group In-charge, IT, Rajasthan State Pollution Control Board, Jaipur with request to display on web site.


Member Secretary



21



371

391

प्रारूप 'ब'

(देखिये नियम 9(3),4 और (6))

कार्यालय विहित प्राधिकारी, उपखण्ड अधिकारी दूदू (जयपुर)

कमांक/रूपानो/09/164

दिनांक 9/2/10

सम्परिवर्तन आदेश

मेटल एण्ड मिनरल 405 अलंकार प्लाजा चौथी मंजिल विद्याधर नगर जयपुर साझेदार श्री प्रदीप गुप्ता पुत्र रत्ती राम गुप्ता महाजन निवासी 13 संग्राम कालोनी, सी-स्कीम जयपुर व राजेश भारद्वाज पुत्र बजरंग लाल शर्मा जाति ब्राह्मण निवासी ग-17, भवानी नगर मुरली पुरा स्कूल के सामने, सीकर रोड जयपुर के आवेदन पर उसकी खातेदारी अभिवृति में धारित कृषि भूमि का राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का एक कृषि प्रयोजनों के लिये सम्परिवर्तन) नियम 2007 के नियम 9 के अधीन अकृषि प्रयोजन के लिये इसके द्वारा सम्परिवर्तन किया जाता है जिसकी विशिष्टियाँ नीचे दी गई हैं:-

(1) आवेदक खातेदार अभिधारी का नाम, पिता/पति के नाम सहित तथा पूरा पता

: मेटल एण्ड मिनरल 405 अलंकार प्लाजा चौथी मंजिल विद्याधर नगर जयपुर साझेदार श्री प्रदीप गुप्ता पुत्र रत्ती राम गुप्ता महाजन निवासी 13 संग्राम कालोनी, सी-स्कीम जयपुर व राजेश भारद्वाज पुत्र बजरंग लाल शर्मा जाति ब्राह्मण निवासी ग-17, भवानी नगर मुरली पुरा स्कूल के सामने, सीकर रोड जयपुर

(2) क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य है। नहीं

(3) सम्परिवर्तित भूमि का ब्यौरा

(क) ग्राम/ग्राम पंचायत/तह0 का नाम
(ख) भूमि का खसरा नम्बर और प्रत्येक खसरा नम्बर का क्षेत्रफल हैक्टेयर में

ग्राम दूदू ग्राम पंचायत दूदू तह0 मौजमाबाद। ख0न0 192 रकबा 0.32 है0, 193 रकबा 0.34 है0, 194 रकबा 0.40 है0, ख0न0 195 रकबा 0.39 है0 196 रकबा 0.23 है0 कुल किता 5 कुल रकबा 1.68 है0

(ग) प्रत्येक खसरा नम्बर के क्षेत्रफल को प्रदर्शित करते हुये सम्परिवर्तित क्षेत्रफल हैक्टेयर या वर्गमीटर।

ख0न0 192 रकबा 0.32 है0, 193 रकबा 0.34 है0, 194 रकबा 0.40 है0, ख0न0 195 रकबा 0.39 है0 196 रकबा 0.23 है0 कुल किता 5 कुल रकबा 1.68 है0 में से कुल सम्परिवर्तित किया गया क्षेत्रफल 10,000 वर्गमीटर

टिप्पणी : अकृषि प्रयोजन के लिये सम्परिवर्तन भूमि को दर्शाते हुये राजस्व नक्शे के सुसंगत भाग की सम्यक रूप से सत्यापित प्रति संलग्न है।

(4) सम्परिवर्तन का प्रयोजन
(5) संदेय प्रीमीयम की दर
(6) चालान संख्या तथा तारीख सहित मद जमा कराई गई प्रीमीयम की रकम

औद्योगिक प्रयोजनार्थ डी0एल0सी0 दर का 5 प्रतिशत चालान नम्बर 367 दिनांक 28-01-2010 0029 भू-राजस्व में 1,17,500/-रूपये अक्षरे एक लाख सत्रह हजार पांच सौ रूपये मात्र।

(7) चालान की संख्या तथा तारीख सहित शास्ति यदि कोई हो की जमा कराई गई रकम

(8) चालान की संख्या तथा तारीख सहित ब्याज, यदि कोई हो की जमा कराई गई रकम।

(9) क्या आदेश नियमितकरण के लिये नियम-12 के अधीन जारी किया गया है

कमश- 2

उप पंजीयक
(उप तहसील) दूदू
जयपुर

(10) अन्य विशिष्टियों यदि कोई हो-

औद्योगिक प्रयोजनार्थ रूपान्तरण नियम
नियमानुसार राष्ट्रीय राजमार्ग 8 के मध्य से
75 मीटर एवं रास्ते के मध्य से 100 फिट
छोड़कर किया गया है।

(11) उपयुक्त सम्परिवर्तन आदेश निम्नलिखित शर्तों के अधीन होगा:-

- (1) उपयुक्त अर्कृषिक प्रयोजन के लिये सम्परिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुमति प्राप्त किये बिना किसी अन्य प्रयोजन के लिये नहीं किया जायेगा।
- (2) यदि आवेदक इस आदेश के जारी होने की तारीख से 2 वर्ष की कालावधि के भीतर संपरिवर्तित प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रिमियम धन समपहृत हो जायेगा।
- (3) नियम 4 में यथावर्णित भूमि का उपयोग अर्कृषिक प्रयोजन के लिये नहीं किया जायेगा।
- (4) राज्य राजमार्ग पर इण्डियन रोड कांग्रेस द्वारा निर्धारित मापदण्डों के अनुसार सड़क के मध्य से भूमि निःशुल्क राजपक्ष में छोड़ी जावेगी। तथा निर्धारित सीमा तक कोई निर्माण कार्य नहीं किया जावेगा।
- (5) प्रदूषण विभाग के नियमानुसार एन0ओ0सी0 प्राप्त होने पर संपरिवर्तन मान्य होगा।
- (6) औद्योगिक अपशिष्ट को नियमानुसार उद्योग विभाग के शर्ता अनुसार एकत्रित/ निस्तारण किया जावेगा।
- (7) औद्योगिक इकाई की स्थापना इस प्रकार की जावे कि जिससे पड़ोसी खातेदार/काश्तकार को कृषि कार्य करने में व्यवधान उत्पन्न न होवे एवं जन/पशु हानि न होने का आवश्यक ध्यान रखा जावे, बिजली पानी की अन्य आधार भूत सुविधाएं स्वयं विकसित करनी होंगी।
- (8) औद्योगिक विभाग के नियमानुसार औद्योगिक यूनिट की स्थापना एन0एच0 (राष्ट्रीय राजमार्ग से निर्धारित दूरी छोड़कर की जावेगी।
- (9) आवेदित भूमि में से यदि पेट्रो उत्पाद पाईप लाईन गुजर रही हो तो राज्य सरकार की अधिसूचना दिनांक 15-5-08 अनुसार पाईप लाईन के मार्गाधिकार की सीमा 10 मीटर की परिधि में तथा डिपो स्थित हो तो डिपो सीमा से 50 मीटर की परिधि में कोई निर्माण नहीं किया जावेगा।



उपखण्ड अधिकारी
विहित प्राधिकारी (उपखण्ड अधिकारी)
(उपखण्ड अधिकारी)

दिनांक:- 9/2/10

कमांक /रूपा/09/165-169
प्रतिलिपि:-

- (1) श्रीमान जिला कलेक्टर महोदय जयपुर की सेवा में सूचनार्थ प्रेषित है।
- (2) तहसीलदार मौजमाबाद को पालनार्थ प्रेषित है।
- (3) पटवारी हल्का दूदू को पालनार्थ।
- (4) ग्राम पंचायत दूदू को पालनार्थ।
- (5) मेटल एण्ड मिनरल 405 अलंकार प्लाजा चौथी मंजिल विद्याधर नगर जयपुर साझेदार श्री प्रदीप गुप्ता पुत्र रत्ती राम गुप्ता महाजन निवासी 13 संग्राम कालोनी, सी-स्कीम जयपुर व राजेश भारद्वाज पुत्र बजरंग लाल शर्मा जाति ब्राहमण निवासी ग-17, भवानी नगर मुरली पुरा स्कूल के सामने, सीकर रोड जयपुर

काम समाप्त 16/02/2012

कौ समय 11/12/11 से 13/12/11 तक

द्वय पंजीयक, उपखण्ड अधिकारी

मं श्री उपखण्ड अधिकारी अफ्सा सिंग 3 मजारा
द्वय पंजीयक श्री-अनीस अफ्सा
संख्या 10/2011

उप पंजीयक
तहसील

विहित प्राधिकारी के
उपखण्ड अधिकारी
(उपखण्ड अधिकारी)
दूदू (जयपुर)



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Annexure-IV

To whomsoever it may concern

This is to certify that there is no water body within 500 meters on the downstream of the proposed site for the mineral grinding industry (Khasra No/ plot no. 95/194/193/192....., Village/ Area DUDU....., Tehsil M.O.Jhabad, District Jhansi.....). This is also certified that the proposed site does not adversely affect the catchment area of any water body.

[Signature]
उहायक सहायक
जल संसाधन विभाग
झंझार (मध्य प्रदेश)

(To be certified by the concerned Assistant Engineer, Water Resources Department)

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Annexure-I

मंडल प्रमाण पत्र

मिनरल ग्राइडिंग इकाइयों की आवादी एवम अन्य क्षेत्रों से दूरी को सत्यापित करने हेतु वांछित प्रमाण पत्र

1. यह सत्यापित किया जाता है कि सैरास श्री. लाला जी कौल द्वारा प्रस्तावित जो कि खसरा / मसफ नंबर 132/192/193/194/195 ग्राम / क्षेत्र दूर तहसील कोल्हाजनकर जिला उत्तरांचल में प्रस्तावित मिनरल ग्राइडिंग उद्योग है, के स्थल से 500 मीटर की परिधि में आने वाले राजस्व ग्राम/आवासीय क्षेत्र के नाम, उनकी आवादी एवं उद्योग स्थल से सीधी दूरी का विवरण निम्न प्रकार है:-

क. सं.	राजस्व ग्राम/आवासीय क्षेत्र का नाम	राजस्व ग्राम/आवादी क्षेत्र से उद्योग की सीधी दूरी
	<u>राजस्व ग्राम/आवासीय क्षेत्र का नाम</u>	<u>सीधी दूरी</u>

- प्रस्तावित मिनरल ग्राइडिंग इकाई की निकटतम सीमा से राजस्व/राज्य उच्च मार्ग की सीमा (Boundary) की दूरी मीटर/किलोमीटर है। स्व.नं-192, 193, 194, 195 उत्तरांचल से 100 मीटर प्रस्तावित मिनरल ग्राइडिंग इकाई की निकटतम सीमा से अन्य मार्ग (मार्ग का प्रकार) की सीमा (Boundary) की दूरी मीटर/किलोमीटर है। उत्तरांचल से 500 मीटर की दूरी पर है।
- (धिकारस्थालय/स्कूल/धार्मिक स्थल/सांख्यिक उद्यान) के नाम व दूरी। नहीं है।
- प्रस्तावित मिनरल ग्राइडिंग इकाई से 500 मीटर की परिधि में व्यापक जनहित के संस्थान (शिकारस्थालय/स्कूल/धार्मिक स्थल/सांख्यिक उद्यान) के नाम व दूरी। नहीं है।
- प्रस्तावित मिनरल ग्राइडिंग इकाई से 500 मीटर की परिधि में स्थित अन्य इकाइयों के नाम व दूरी। नहीं है।
- प्रस्तावित मिनरल ग्राइडिंग इकाई से 200 मीटर की परिधि में स्थित वन क्षेत्र का नाम व दूरी। नहीं है।
- प्रस्तावित इकाई की वास्तुशैली से 1000 मीटर की परिधि में स्थित वन अभ्यारण/राष्ट्रीय पार्क का नाम व दूरी। नहीं है।

यह प्रमाण पत्र जाल विभाग 18.6.12 को भेजे दरवाज़ार एवं सील संवर्धनी किया गया।

(Handwritten signature)

18/6/12 राजस्व/राज्य उच्च मार्ग

- नोट:
- उपरोक्त प्रमाण पत्र नवीनतम जनगणना/कार्यालय अभिलेखों के आधार पर जारी किया जाये।
 - प्रमाण पत्र सीधी दूरी अंकित कर जारी किया जाये, जिसमें लगभग शब्द सीधी दूरी न किता जाये।
 - यह प्रमाण पत्र तहसीलदार/उपखण्ड अधिकारी से नीचे के अधिकारी द्वारा जारी नहीं किया जाये।
 - यह प्रमाण पत्र मूल रूप में ही सक्षम अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल को प्रेषित/प्रस्तुत किया जावे।
 - सीधी दूरी सत्यापन ग्राम/आवादी क्षेत्र की सीमा से मापी जावे।
 - उपरोक्त प्रमाण पत्र जारी किया जाये।

कार्यालय उपखण्ड अधिकारी, दूदू (जयपुर)

क्रमांक:- राजस्व औ0/2021/

दिनांक/

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संपरिवर्तन आदेश

श्रीमति राखी दुग्गड पत्नि विवेक दुग्गड व श्रीमति सुमन दुग्गड पत्नि विनय दुग्गड जाति जैन निवासी दुग्गड हाउस डी 275 टोडरमल मार्ग बनीपार्क जयपुर जिला जयपुर राज0 के आवेदन-पत्र पर उनकी खातेदारी अभिधृति में धारित कृषि भूमि का राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषिक प्रयोजनों के लिये संपरिवर्तन) नियम, 2007 के नियम 9 के अधीन अकृषि प्रयोजन के लिये इसके द्वारा संपरिवर्तन किया जाता है, जिसकी विशिष्टियां नीचे दी गई हैं:-

1.	आवेदक खातेदार अभिधारी का नाम पिता/पति के नाम सहित पुरा पता	श्रीमति राखी दुग्गड पत्नि विवेक दुग्गड व श्रीमति सुमन दुग्गड पत्नि विनय दुग्गड जाति जैन निवासी दुग्गड हाउस डी 275 टोडरमल मार्ग बनीपार्क जयपुर जिला जयपुर राज0
2.	क्या आवेदक अनुसूचित जाति या अनुसूचित जनजाति का सदस्य हैं।	नहीं।
3.	संपरिवर्तित भूमि का ब्यौरा -	
	(अ) ग्राम/ग्राम पंचायत/तहसील का नाम	ग्राम गिदानी तहसील मौजनाबाद जिला जयपुर राज0
	(ब) भूमि का खसरा नम्बर और प्रत्येक खसरा नम्बर का क्षेत्रफल	खसरा नम्बर 1635 रकबा 1.4200 हैक्टेयर कुल कित्ता 01 कुल रकबा 1.4200 हैक्टेयर
	(स) प्रत्येक खसरा नम्बर के क्षेत्रफल को उपदर्शित करते हुए संपरिवर्तित क्षेत्रफल या हैक्टेयर या वर्गमीटर।	खसरा नम्बर 1635 रकबा 1.4200 हैक्टेयर में से 14200 वर्गमीटर इस प्रकार कुल 14200 वर्गमीटर भूमि रूपान्तरित की गयी।
4.	संपरिवर्तन का प्रयोजन	औद्योगिक प्रयोजनार्थ(मिनरल्स क्वार्टस फ़ैलसपार युनिट)
5.	संदेय प्रीमियम की दर	36/- रुपये प्रति वर्गमीटर
6.	चालान की संख्या तथा तारीख सहित जमा कराई गई प्रीमियम की रकम	चालान संख्या जी.आर.एन. 45916874 दिनांक 29/12/2020 राशि 71,000/- रुपये ई ग्रास चालान संख्या 5955626 दिनांक 29/12/2020 व चालान संख्या जी.आर.एन. 46103305 दिनांक 04/01/2021 राशि 4,40,200/- रुपये ई ग्रास चालान संख्या 6154339 दिनांक 04/01/2021 इस प्रकार कुल 5,11,200/- रुपये अक्षरे पांच लाख ग्यारह हजार दौ सौ रुपये मात्र राजकोष में जमा कराई गई।
7.	चालान की संख्या तथा तारीख सहित शास्ति यदि कोई हो कि जमा कराई गई रकम	-
8.	चालान की संख्या तथा तारीख सहित ब्याज यदि कोई हो, कि जमा कराई गई रकम	-
9.	क्या आदेश नियमितकरण के लिये नियम 13 के अधीन जारी किया गया हैं।	-

उप पजीयक
मौजनाबाद (जयपुर)

उपखण्ड अधिकारी
दूदू

For SHIVA MINERALS
Partner

10.	अन्य विशिष्टियां यदि कोई हो	-
11.	उपर्युक्त संपरिवर्तन आदेश निम्नलिखित शर्तों के अधधीन होगा :-	
1	उपर्युक्त अकृषिक प्रयोजन के लिये संपरिवर्तन भूमि का उपयोग विहित प्राधिकारी की पूर्व अनुज्ञा प्राप्त किये बिना किसी अन्य प्रयोजन के लिये नहीं किया जायेगा।	
2	यदि आवेदक इस आदेश के जारी होने की तारीख से 5 साल की कालावधि के भीतर संपरिवर्तन प्रयोजन के लिये भूमि का उपयोग करने में विफल रहता है, तो अनुज्ञा प्रत्याहृत कर ली जायेगी और आवेदक द्वारा जमा कराया गया प्रीमियम धन समपहृत हो जायेगा।	
3	नियम-4 में यथावर्णित भूमि का उपयोग अकृषिक प्रयोजन के लिये नहीं किया जायेगा।	
4	राष्ट्रीय राजमार्ग/राज्य राजमार्ग/अन्य सड़क मार्ग जंहा से संपरिवर्तित भूमि पर पहुँच है उसके पास इण्डियन रोड कांग्रेस द्वारा निर्धारित मापदण्डों के अनुसार सड़क के मध्य से छोड़ी गई भूमि निःशुल्क राज्य पक्ष में समर्पित की जायेगी तथा निर्धारित सीमा तक कोई निर्माण कार्य नहीं किया जावेगा।	
5	आवेदक को सम्परिवर्तित भूमि के एक हटाये गए वृक्ष के एवज में एक वर्ष की अवधि में तीन छायादार या घने वृक्षों को लगाने की शर्त के अनुसार कुल हटाये जाने योग्य 00 पेड़ की एवज में 00 वृक्ष लगाने की शर्त पर उक्त 00 पेड़ हटाने की अनुमति दी जाती है आवेदक को वृक्ष लगाने में असफल रहने पर नहीं लगायें गये वृक्षों के लिए 500/- रुपये प्रतिवर्ष राजस्व मद में जमा कराना होगा।	
6	राष्ट्रीय राजमार्ग से रास्ता चाहने पर भारतीय राष्ट्रीय राजमार्ग से अनुमति लेनी होगी। यदि सार्वजनिक निर्माण विभाग द्वारा संधारित सडकों से रास्ता चाहते है, तो सार्वजनिक निर्माण विभाग से अनुमति लेनी होगी।	
7	आवेदक संपरिवर्तित भूमि के निर्माण/उपयोग से पूर्व आदेश जारी होने की तिथि से 30 दिवस की अवधि में विहित प्राधिकारी को बिल्डिंग प्लान अनुमोदन हेतु प्रस्तुत करेगा। बिल्डिंग प्लान अनुमोदन के पश्चात ही संपरिवर्तित भूमि का उपयोग/निर्माण अनुमोदित बिल्डिंग प्लान के अनुसार किया जावेगा।	
8	चूंकि आवेदित भूमि के समीप के राजस्व ग्राम की मुख्य आबादी की बाहरी सीमा से दूरी 560 मीटर है अतः आवेदक द्वारा ऐसा कोई उद्योग या कारखाना स्थापित नहीं किया जावेगा जिससे प्रदूषण फैलता हो। प्रदूषित उद्योग स्थापित करने से पूर्व प्रदूषण नियंत्रण मण्डल से अनापत्ति प्रमाण पत्र प्राप्त करना होगा।	
9	राजस्व विभाग के परिपत्र क्रमांक प.6(6) राज-6/92 पार्ट/21 दिनांक 27/06/2007 एवं प. 6(6) राज-6/92 पार्ट/23 दिनांक 17/07/2007 के अनुसार पालना सुनिश्चित की जावेगी।	
10	आवेदित भूमि में से यदि पेट्रो उत्पाद पाईप लाईन गुजर रही हो तो राज्य सरकार की अधिसूचना दिनांक 15/05/2008 के अनुसार पाईप लाईन के मार्गाधिकार की सीमा से 10 मीटर की परिधि में तथा डिपो स्थित हो तो डिपो सीमा से 50 मीटर की परिधि में कोई निर्माण कार्य नहीं किया जायेगा।	
11	राजस्थान भू-राजस्व (ग्रामीण क्षेत्रों में कृषि भूमि का अकृषिक प्रयोजन के लिये संपरिवर्तन) नियम 2007 एवं इस सम्बन्ध में जारी अन्य परिपत्र/निर्देशों की सभी शर्तें लागू होगी।	
12	संपरिवर्तित भूमि पर स्वायत्त शासन विभाग के आदेश क्रमांक एफ 65 (310) एस ई/स्थानि/जैसरो/2005/12259 दिनांक 11/02/2005 में अंकित शर्तें लागू होगी।	
13	रूपान्तरित भूमि में आवागमन का रास्ता आवेदक अपने स्वयं के स्तर पर निर्धारित करेगा।	

—Sd—
विहित प्राधिकारी
उपखण्ड अधिकारी
दूदू (जयपुर)

क्रमांक:- औ0रूपा0/2021/ 234-237
प्रतिलिपी- सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

दिनांक 11/03/2021

1. जिला कलक्टर जयपुर जिला जयपुर, राज0।
2. तहसीलदार मौजमाबाद जिला जयपुर
3. पटवारी हल्का गिदानी तहसील मौजमाबाद, जिला जयपुर।
4. श्रीमति राखी दुग्गड पत्नि विवेक दुग्गड व श्रीमति सुमन दुग्गड पत्नि विनय दुग्गड जाति जैन निवासी दुग्गड हाउस डी 275 टोडरमल मार्ग बनीपार्क जयपुर जिला जयपुर राज0
5. आदेश/गार्ड पत्रावली।

—Sd—
विहित प्राधिकारी
उपखण्ड अधिकारी

Details of site observations and non-compliances observed during inspection by State Board							
Sr. No	Name & address	Product	Consent Status	Pollution Control Measures	CGWA NOC	Date of Inspection	Show Cause Notice issued for non-compliances observed during visit
1	Shiva Minerals, Khasra No 1635, Village-Gidani Tehsil & District: Dudu	Mineral Grinding	Valid	Bag House	No	27.11.2024	
2	Shri Balaji Impex, K.NO. 192-196, NARAINA ROAD, Tehsil & District: Dudu	Mineral Grinding	Valid	Bag House	No	28.11.2024	
3	Pacific Quartz Surfaces LLP, Khasra No. 772/183,773/182,774/183 & 183 Village- Bhojpura, Tehsil & District: Dudu	Engineered Quartz Slab	Valid	Bag House and Settling cum Recycling Tanks	No	28.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.
4	Artino Quartz Private Limited, Khasra No 2285/1511, 2307/2282 Village Gidani Tehsil & District: Dudu	Engineered Quartz Slab	Valid	Bag House and Settling cum Recycling Tanks	No	28.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.
5	JBB Stones India Private Limited, Khasra No 2224/1614 Village Gidani Tehsil & District: Dudu	Engineered Quartz Slab	Valid	Bag House and Settling cum Recycling Tanks	No	27.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
6	Universal Quartz & Natural Stone Pvt. Ltd, KH. NO. 528, 531, 532, 533/2, Vill-Palu Kalan, Tehsil & District: Dudu	Engineered Quartz Slab	Valid	Bag House and Settling cum Recycling Tanks	No	29.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.
7	Tripura Stones Pvt. Ltd., Revenue Village Gidani, Tehsil & District: Dudu	Engineered Quartz Slab	Valid	Bag House and Settling cum Recycling Tanks	No	27.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
8	Sparkle Natural Resources LLP, Khasra No 2204/1644 GIDANI Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	27.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
9	Tirupati Stonex Pvt. Ltd., KH. NO. 386, 387, 388, 400, Village Mokhpura, Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	26.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.

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10	Miracle Stone Impex Pvt.Ltd, Khasra NO. 181, 2292/182, 183, 2294/184, 2296/185, Village- Akhepura Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	26.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.
11	Taj Granites Pvt. Ltd., Ajmer Road NH-8, Gidhani Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	27.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
12	SBE Stones International, Khasra No 2220/799,2222/799 Gidani Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	27.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
13	Shree Ram Mega Structure Private Limited, Khasra No. 630/2, 638/633, 631/2, 634/3, Gram Panchayat-Godani, Village-Chadarmool, Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	29.11.2024	1. No CGWA Permission.
14	Magnatix Rocks Private Limited, Khasra No 2313/632,2316/2242,2318/6 30, 631 On Highway NH-8, Gidani Tehsil & District: Dudu	Granite/ Marble Slab	Valid	Settling cum Recycling Tanks	No	26.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
15	Agarwal Natural Stones LLP, I/I--5 Solitiare Industrial Park, Bagru Tehsil: Sanganer District: Jaipur	Marble Slab	Valid	Settling cum Recycling Tanks	No	04.12.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission. 3. Plantation less than 33%.
16	Granimar A Unit of Dholpur Business Ventures Pvt Ltd, Khasra No-891, Village-Gidani Tehsil & District: Dudu	Marble/Gra nite/Sand Stone Slab	Valid	Settling cum Recycling Tanks	No	29.11.2024	1. No record of slurry generation and disposal maintained. 2. No CGWA Permission.

Total Units	16
Under Valid Consent	16
Adequate PCM	16
CGWA NOC	0



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-156/5585

Date: 05.12.2024

**M/s UNIVERSAL QUARTZ & NATURAL STONE PVT. LTD,
KH. NO. 528, 531, 532, 533/2, VILL- PALU KALAN,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 08.09.2022.
2. Inspection of the industry carried out on 29.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s UNIVERSAL QUARTZ & NATURAL STONE PVT. LTD, KH. NO. 528, 531, 532, 533/2, VILL-PALU KALAN, Tehsil & District: Dudu** and engaged in production of **Engineered Quartz Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 08.09.2022 for manufacturing of Engineered Quartz Slab with validity up to 31.05.2032 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 29.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**

MSD



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 08.09.2022.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



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Rajasthan State Pollution Control Board

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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-178/5586

Date: 05.12.2024

**M/s Tripura Stones Pvt. Ltd.,
Revenue Village Gidani,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 24.11.2023.
2. Inspection of the industry carried out on 27.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s Tripura Stones Pvt. Ltd., Revenue Village Gidani, Tehsil & District: Dudu** and engaged in production of **Engineered Quartz Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 24.11.2023 for manufacturing of Engineered Quartz Slab with validity up to 31.07.2033 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 27.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**

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Regional Office (South)
Rajasthan State Pollution Control Board

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9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 24.11.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-148/5587

Date: 05.12.2024

**M/s MIRACLE STONE IMPEX PVT.LTD,
KHASRA NO. 181, 2292/182, 183, 2294/184, 2296/185,
Village- Akhepura, Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 03.07.2022.
2. Inspection of the industry carried out on 26.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s MIRACLE STONE IMPEX PVT. LTD, KHASRA NO. 181, 2292/182, 183, 2294/184, 2296/185, Village- Akhepura, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 03.07.2022 for manufacturing of Granite/ Marble Slab with validity up to 31.01.2032 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 26.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**

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Regional Office (South)
Rajasthan State Pollution Control Board

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9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 03.07.2022.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



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Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-137/5588

Date: 05.12.2024

**M/s TAJ GRANITES PVT. LTD.,
Khasra No. 1581, 1971/1581, 1969/1580, 1586, 1588, 1587, 1589, 1959/1589,
AJMER ROAD NH-8, GIDHANI, Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 13.01.2023.
2. Inspection of the industry carried out on 27.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s TAJ GRANITES PVT. LTD., Khasra No. 1581, 1971/1581, 1969/1580, 1586, 1588, 1587, 1589, 1959/1589, AJMER ROAD NH-8, GIDHANI, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 13.01.2023 for manufacturing of Granite/ Marble Slab with validity up to 12.05.2026 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 27.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**

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Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 13.01.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



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Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-154/5589

Date: 05.12.2024

**M/s SBE STONES INTERNATIONAL,
Khasra No. 2220/799, 2222/799, Gidani,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 18.05.2023.
2. Inspection of the industry carried out on 27.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s SBE STONES INTERNATIONAL, Khasra No. 2220/799, 2222/799, Gidani, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 18.05.2023 for manufacturing of Granite/ Marble Slab with validity up to 30.11.2032 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 27.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**

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Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
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9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 18.05.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



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Rajasthan State Pollution Control Board

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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-164/5590

Date: 05.12.2024

**M/s Shree Ram Mega Structure Private Limited,
Khasra No. 630/2, 638/633, 631/2, 634/3, Gram Panchayat-Godani,
Village-Chadarmool, Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 29.11.2023.
2. Inspection of the industry carried out on 29.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s Shree Ram Mega Structure Private Limited, Khasra No. 630/2, 638/633, 631/2, 634/3, Gram Panchayat-Godani, Village-Chadarmool, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 29.11.2023 for manufacturing of Granite/ Marble Slab with validity up to 31.07.2033 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 29.11.2024 for compliance purpose and following non-compliances were observed:
i. No CGWA Permission.
9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.

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Rajasthan State Pollution Control Board

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10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 29.11.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

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Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-170/5591

Date: 05.12.2024

**M/s MAGNATIX ROCKS PRIVATE LIMITED,
KHASRA No. 2313/632, 2316/2242, 2318/630, 631,
ON HIGHWAY NH-8, GIDANI, Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 01.11.2023.
2. Inspection of the industry carried out on 26.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s MAGNATIX ROCKS PRIVATE LIMITED, KHASRA No. 2313/632, 2316/2242, 2318/630, 631, ON HIGHWAY NH- 8, GIDANI, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 01.11.2023 for manufacturing of Granite/ Marble Slab with validity up to 31.08.2033 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 26.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
- Revocation of the Consent to Operate granted vide this office letter dated 01.11.2023.
 - The closure, prohibition or regulation of any industry, operation or process or
 - Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

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Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Bagru-403/5592

Date: 05.12.2024

**M/s AGARWAL NATURAL STONES LLP,
I/I-5, SOLITIARE INDUSTRIAL PARK, BAGRU,
Tehsil: Sanganer, District: Jaipur,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 25.03.2021.
2. Inspection of the industry carried out on 04.12.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s AGARWAL NATURAL STONES LLP, I/I-5, SOLITIARE INDUSTRIAL PARK, BAGRU, Tehsil: Sanganer, District: Jaipur** and engaged in production of **Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 25.03.2021 for manufacturing of Marble Slab with validity up to 28.02.2031 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 04.12.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**

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Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 25.03.2021.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-113/5593

Date: 05.12.2024

**M/s GRANIMAR A UNIT OF DHOLPUR BUSINESS VENTURES PVT LTD,
KHASRA NO. 891, VILLAGE- GIDANI,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 09/11/2020 & 03/01/2023.
2. Inspection of the industry carried out on 29.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s GRANIMAR A UNIT OF DHOLPUR BUSINESS VENTURES PVT LTD, KHASRA NO.891, VILLAGE-GIDANI, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble/Sand Stone Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 09/11/2020 & 03/01/2023 for manufacturing of Granite/ Marble/Sand Stone Slab with validity up to 31.10.2025 & 31.10.2032 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 29.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**

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Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 09/11/2020 & 03/01/2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-147/5594

Date: 05.12.2024

**M/s SPARKLE NATURAL RESOURCES LLP,
KHASRA NO. 2204/1644, GIDANI,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 23.02.2023.
2. Inspection of the industry carried out on 27.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s SPARKLE NATURAL RESOURCES LLP, KHASRA NO. 2204/1644, GIDANI, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 23.02.2023 for manufacturing of Granite/ Marble Slab with validity up to 31.10.2032 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 27.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
- Revocation of the Consent to Operate granted vide this office letter dated 23.02.2023.
 - The closure, prohibition or regulation of any industry, operation or process or
 - Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-150/5595

Date: 05.12.2024

**M/s TIRUPATI STONEX PVT. LTD.,
KH. NO. 386, 387, 388, 400, VILLAGE MOKHMPURA,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 25.01.2022.
2. Inspection of the industry carried out on 26.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s TIRUPATI STONEX PVT. LTD., KH. NO. 386, 387, 388, 400, VILLAGE MOKHMPURA, Tehsil & District: Dudu** and engaged in production of **Granite/ Marble Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 25.01.2022 for manufacturing of Granite/ Marble Slab with validity up to 30.11.2031 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 26.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.

(CS)



Regional Office (South)
Rajasthan State Pollution Control Board


8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 25.01.2022.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,


(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-121/5582

Date: 05.12.2024

**M/s PACIFIC QUARTZ SURFACES LLP,
KHASRA NO. 772/183, 773/182, 774/183 & 183,
Village- Bhojpura, Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 01.01.2019.
2. Inspection of the industry carried out on 28.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s PACIFIC QUARTZ SURFACES LLP, KHASRA NO. 772/183, 773/182, 774/183 & 183 Village- Bhojpura, Tehsil & District: Dudu** and engaged in production of **Engineered Quartz Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 01.01.2019 for manufacturing of Engineered Quartz Slab with validity up to 31.08.2028 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 28.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**

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Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 01.01.2019.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-159/5583

Date: 05.12.2024

M/s ARTINO QUARTZ PRIVATE LIMITED,
Khasra No. 2285/1511, 2307/2282,
Village: Gidani, Tehsil & District: Dudu,

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 06.09.2023.
2. Inspection of the industry carried out on 28.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s ARTINO QUARTZ PRIVATE LIMITED, Khasra No. 2285/1511, 2307/2282 Village: Gidani, Tehsil & District: Dudu** and engaged in production of **Engineered Quartz Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 06.09.2023 for manufacturing of Engineered Quartz Slab with validity up to 31.07.2033 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 28.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.



Regional Office (South)
Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 06.09.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



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Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



Regd. Post/E-mail

F. No. RPCB/ROJP(S)/Dudu-160/5584

Date: 05.12.2024

**M/s JBB STONES INDIA PRIVATE LIMITED,
Khasra No. 2224/1614, Village Gidani,
Tehsil & District: Dudu,**

Sub: - Show Cause Notice for intended revocation of Consent to Operate and intended directions for closure under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

Ref: - 1. Consent to Operate issued vide this office letter dated 26.05.2023.
2. Inspection of the industry carried out on 27.11.2024.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas the Air (Prevention & Control of Pollution) Act (hereinafter called as 'the Air Act') has come into force in the whole of the State of Rajasthan with effect from 16.06.1981.
2. And whereas the Water (Prevention & Control of Pollution) Act, 1974 (Hereinafter called as "the Water Act") has come into force in the whole of the State of Rajasthan with effect from 23.03.1974.
3. And whereas the Air and Water Acts has been enacted to provide for the prevention and control of Air and Water pollution and for maintaining and restoring the wholesomeness of air and water, respectively.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention and control and abatement of water & air pollution.
5. Whereas the Environment (Protection) Act, 1986 (hereinafter referred to as 'the Act'), came into force in the whole of the country with effect from 19.11.1986.
6. And whereas, an industry is being operated in the name & style of **M/s JBB STONES INDIA PRIVATE LIMITED, Khasra No. 2224/1614, Village Gidani, Tehsil & District: Dudu** and engaged in production of **Engineered Quartz Slab**.
7. And whereas, State Board has accorded Consent to Operate vide this office letter dated 26.05.2023 for manufacturing of Engineered Quartz Slab with validity up to 31.01.2033 and the conditions stipulated therein.
8. And whereas, inspection of the industry has been carried out on 27.11.2024 for compliance purpose and following non-compliances were observed:
 - i. **No record of slurry generation and disposal maintained.**
 - ii. **No CGWA Permission.**
 - iii. **Plantation less than 33%.**

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Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



9. And whereas, the above observations clearly show that the pollution control measures adopted by the unit are not adequate and the industry has also failed to comply with the consent conditions.
10. And whereas, the above stated non-compliances and violations of the provisions of the Water & Air Acts have been viewed seriously by the Board.
11. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act & Section 31 (A) of Air Act and in performance of its functions under the said act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct: -
 - (a) Revocation of the Consent to Operate granted vide this office letter dated 26.05.2023.
 - (b) The closure, prohibition or regulation of any industry, operation or process or
 - (c) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, you are directed to show cause as to why the aforesaid proposed directions be not confirmed. In case, you wish to submit any objection/clarifications to above, you can do so by sending your reply by post or by appearing in personal or through duly authorized and instructed person along with documentary evidences to this office **within 10 days from issuance of this notice**, else the directions mentioned above may be confirmed without any further notice/ correspondence to you in this regard.

Yours Sincerely,

(Neeraj Sharma)
Regional Officer

Copy to – Master File

Regional Officer



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com

(ANNEX-V)



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क्रमांक: रा.रा.प्र.नि.म./क्षे.का./जयपुर(द.)/लीगल-59/5578 दिनांक: 04.12.20204

अतिरिक्त जिला कलक्टर,
दूदू।

(Most Urgent)
NGT Matter

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण सैन्ट्रल जॉन भोपाल में
विचाराधीन ऑरिजनल एप्लीकेशन 204/2024 (सी.जेड) नरेन्द्र
सिंह ब्रडवाल बनाम यूनियन ऑफ इंडिया व अन्य।
संदर्भ :- माननीय एन.जी.टी. के आदेश दिनांक 29.08.2024।

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण द्वारा दिनांक 29.08.2024 को आदेश पारित कर दूदू में संचालित क्वार्टज एवं नेचुरल स्टोन प्रोसेसिंग उद्योगों से जनित होने वाले स्लरी के राष्ट्रीय राज्य मार्ग/अन्य मार्गों/इधर उधर डालने से होने वाले प्रदूषण की जाँच हेतु संयुक्त कमेटी का गठन कर वास्तविक एवं कार्यवाही रिपोर्ट प्रस्तुत करने को कहा गया है।

संयुक्त कमेटी द्वारा निरीक्षण के दौरान दूदू औद्योगिक फेडरेशन द्वारा अवगत कराया गया कि उद्योगों से निकलने वाले स्लरी एवं अपशिष्ट के निस्तारण हेतु जिला प्रशासन से डम्पिंग ग्राउंड हेतु भूमि उपलब्ध करवाने के लिए निवेदन किया गया है (प्रति संलग्न)।

इस सम्बन्ध में निवेदन है कि क्वार्टज एवं नेचुरल स्टोन/मार्बल प्रोसेसिंग उद्योगों से निकलने वाले स्लरी एवं अपशिष्ट के निस्तारण हेतु भूमि चिन्हित कर आवंटित करने के लिए जिला प्रशासन द्वारा की गई कार्यवाही/प्रगति से अवगत करवाने का श्रम करवाये ताकि माननीय न्यायालय को वास्तविक स्थिति से अवगत करवाया जा सकें। उक्त प्रकरण में माननीय न्यायालय द्वारा सुनवाई हेतु आगामी दिनांक 09.12.2024 नियत है।

भवदीय

संलग्न उपरोक्तानुसार

क्षेत्रीय अधिकारी

DUDU INDUSTRIAL FEDERATION

Registered Office: 31 EXOL INDUSTRIAL PARK SAWARDHA District: DUDU (Rajasthan)

Ramavatar Agarwal
President
9414344968

Vishva Nath Poddar
Patron
9414066751

Kailash Rathi
Treasurer
9900556590

Ashish Agarwal
General Secretary
9799462541

दिनांक 29 अक्टूबर 2024

प्रतिष्ठामें,
श्रीमान जिला कलेक्टर महोदय
कलेक्ट्रेट कार्यालय
जिला दूदू राजस्थान

Rev.

5663
04-11-2024

आदरणीय महोदय,

हम श्रीमान का हार्दिक धन्यवाद करते हैं कि श्रीमान ने उद्योगों के लिए वांछित डंपिंग ग्राउंड हेतु हमारे प्रार्थना पत्र पर सहानुभूतिपूर्वक विचार कर हमें दो स्थानों पर डंपिंग ग्राउंड हेतु स्थान उपलब्ध करवाने के लिए आपके द्वारा स्थान चिह्नित किए गए हैं इन दोनों स्थानों में से प्रथम प्राथमिकता ग्राम पालू के खसरा नंबर 705 / 45 जो राष्ट्रीय राजमार्ग के समीप स्थान है वह उपयुक्त प्रतीत होता है यदि किसी कारणवश यह स्थान डंपिंग ग्राउंड हेतु देने में अड़चन हो तो दूसरा स्थान ग्राम सवारदा के खसरा नंबर 4/1073 जो सवारदा के समीप बताया है उस स्थान पर भी विचार किया जा सकता है।

अतः श्रीमान से निवेदन है कि डंपिंग ग्राउंड हेतु हमारी प्राथमिकता के आधार पर उपलब्ध करवाने की कृपा करें। उद्योगों के हित एवं पर्यावरण और सुरक्षित रखने हेतु आपके द्वारा किए जा रहे प्रयासों कि हम सराहना करते हैं हमें आशा ही नहीं वर्ण पूर्ण विश्वास है कि आप शीघ्रता से भूमि आवंटन कर हमें अनुग्रहित करेंगे

आपका

Ramavatar Agarwal

रामअवतार अग्रवाल
अध्यक्ष
दूदू इंडस्ट्रियल फेडरेशन

Ashish

आशीष अग्रवाल
महासचिव

(75)

राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट मौजमाबाद जिला दूद

क्रमांक:-राजस्व/2024/1206

दिनांक:-

06/10/24

श्रीमान जिला कलक्टर महोदय।
दूद (राज0)।

विषय:- ग्राम पालखुर्द तहसील मौजमाबाद में मार्बल/क्वार्टर् पाउडर के इमिगार्ड हेतु भूमि आवंशित करने के सम्बन्ध में

महोदय,

उपयुक्त विषयानुसार निवेदन है कि राजस्व ग्राम पालखुर्द ग्राम पंचायत गिदानी के ख0न0 705/45 रकबा 6.6786 हे0 क्लिस्म कारागाह में से 4.0 हे0 भूमि मार्बल/क्वार्टर्ज के इमिगार्ड हेतु मय अतिपूर्ति प्रस्ताव ख0न0 357 रकबा 2.9210 हे0 क्लिस्म बसाड 02 खसरा नं0 657/42 रकबा 0.9403 हे0 क्लिस्म बडाड 02 सम्पूर्ण व ख0न0 651/45 रकबा 0.4563 हे0 बसाड 02 में से 0.1387 हे0 का प्रस्ताव निर्धारित चैकलिस्ट मय राजस्व रिकार्ड की प्रतिलिपिया तहसील कार्यालय मौजमाबाद से प्राप्त हुआ है। जो अग्रीम कार्यवाही हेतु श्रीमान की सेवा में सादर प्रेषित है।

(बलदीर सिंह)

उपखण्ड अधिकारी एवं उपखण्ड मजिस्ट्रेट,
मौजमाबाद जिला दूद



प्रमाणित प्रति
उपखण्ड अधिकारी
मौजमाबाद जिला दूद



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur 302017
Phone: 0141-4068311, e-mail: ro.jaipursouth@gmail.com



(ANNEX-VI)

F.No. RPCB/ROJP/S/ Gen-08/ 5596

Date: 05.12.2024

Regional Director,
Central Ground Water Board,
6 A, Jhalana Doogri, Jaipur.

Sub:- Regarding permission from CGWA.

Ref:- Hon'ble NGT order dated 29.08.2024.

Sir,

With reference to above cited subject, it is submitted that Hon'ble NGT has passed order on 29.08.2024 in O.A. No. 204/2024 (CZ) in the matter of Narendra Singh Bradwal and Union of India & Others and formed a Joint Committee. Joint Committee was visited various units in Tehsil Dudu and observed that units having borewell in the premises to withdrawal of ground water and not submitted copy of CGWA permission.

A list of units are enclosed with request to check status of CGWA permission and take appropriate action according to law.

Submitted for information and further necessary action.

Yours sincerely,

Encls : As above.

(Neeraj Sharma)
Regional Officer

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List of Units having Bore-well and not submitted CGWA NOC

Sr. No.	Name & address
1	PACIFIC QUARTZ SURFACES LLP, KHASRA 772/183,773/182,774/183 & 183 Village- Bhojpura, Tehsil & District: Dudu
2	ARTINO QUARTZ PRIVATE LIMITED, Khasra No 2285/1511, 2307/2282 Village Gidani Tehsil & District: Dudu
3	JBB STONES INDIA PRIVATE LIMITED, Khasra No 2224/1614 Village Gidani Tehsil & District: Dudu
4	UNIVERSAL QUARTZ & NATURAL STONE PVT. LTD, KH. NO. 528, 531, 532, 533/2, VILL-PALU KALAN, Tehsil & District: Dudu
5	Tripura Stones Pvt. Ltd., Revenue Village Gidani, Tehsil & District: Dudu
6	SPARKLE NATURAL RESOURCES LLP, KHASRA NO 2204/1644 GIDANI Tehsil & District: Dudu
7	TIRUPATI STONEX PVT. LTD., KH. NO. 386, 387, 388, 400, VILLAGE MOKHMPURA, Tehsil & District: Dudu
8	MIRACLE STONE IMPEX PVT.LTD, KHASRA NO. 181, 2292/182, 183, 2294/184, 2296/185, Village- Akhepura Tehsil & District: Dudu
9	TAJ GRANITES PVT. LTD., AJMER ROAD NH-8, GIDHANI Tehsil & District: Dudu
10	SBE STONES INTERNATIONAL, Khasara No 2220/799,2222/799 Gidani Tehsil & District: Dudu
11	Shree Ram Mega Structure Private Limited, Khasra NO 630/2, 638/633, 631/2, 634/3, Gram Panchayat-Godani, Village-Chadarmool, Tehsil & District: Dudu
12	MAGNATIX ROCKS PRIVATE LIMITED, KHASRA NO 2313/632,2316/2242,2318/630, 631 ON HIGHWAY NH-8, GIDANI Tehsil & District: Dudu
13	AGARWAL NATURAL STONES LLP, I/I--5 SOLITIARE INDUSTRIAL PARK, BAGRU Tehsil: Sanganer District: Jaipur
14	GRANIMAR A UNIT OF DHOLPUR BUSINESS VENTURES PVT LTD, KHASRA NO-891, VILLAGE-GIDANI Tehsil & District: Dudu